

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 13371 OF 2015

ST SOLDIER MODERN SENIOR SECONDARY SCHOOL ...APPELLANT
VERSUS

REGIONAL PROVIDENT FUND COMMISSIONER ...RESPONDENT

OFFICE REPORT FOR PRE-FINAL HEARING MATTER

The matter above-mentioned was listed before the Hon'ble Court on 03.11.2015, when the Court was pleased to pass the following Order:

**"Heard learned counsel for the parties.
Leave granted.
The recovery proceedings shall be
subject to the final result of this appeal."**

It is submitted that there is sole respondent in this appeal and is represented through Mr. Balraj Dewan, Advocate.

Service is complete.

It is lastly submitted that Counsel for both the parties have not filed statement of case despite this Registry's Notice dated 27.11.2015 and as per Supreme Court Rules, 2013 time for filing statement of case has already been expired.

The matter above-mentioned is listed before the Id. Registrar's Court with this Office Report for pre-final hearing matter.

Dated this the 25th day of July, 2016.

ASSISTANT REGISTRAR

Copy to: 1. Mr. Vivek Gupta, Adv.
110, C.K. Daphtary Block, SCI, N.D.

2. Mr. Balraj Dewan, Adv.
108, C.K. Daphtary Block, SCI, N.D.

ASSISTANT REGISTRAR